

and Company Affairs be pleased to state:

(a) whether Government are aware that certain factories are selling electricity meters below the cost of bare raw materials; and

(b) if so, the action taken in the matter?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) No, Sir.

(b) Does not arise.

Rail Link between Lakhpat and Bhuj

532. Shri Virendrakumar Shah: Will the Minister of Railways be pleased to state:

(a) the steps taken to connect Lakhpat with Bhuj by laying a 100-mile line with a view to exploiting the resources of limestone and lignite in the State of Gujarat;

(b) the total investment earmarked by the Railways to lay new rail lines in Gujarat during the next four years or so; and

(c) whether there is a potential in Saurashtra for setting up a number of factories to produce cement and that non-availability of rail transport is a major handicap?

The Minister of Railways (Shri C. M. Poonacha): (a) There is no proposal to construct a railway line connecting Lakhpat with Bhuj.

(b) The tentative allocation of funds for construction of new railway lines in the Fourth Plan period is about Rs. 181 crores.

(c) The Government of Gujarat has not brought to the notice of this Ministry the fact that they are being handicapped in any way in setting up cement factories or any other factories in that State for want of rail transport. Porbander Port is also being

improved by the State Government into an all-weather port to meet the transport requirements of cement factories near the Sea-board.

Issue of Industrial Licences

533. Shri Virendrakumar Shah: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the number of industrial licences issued during the time when Sarvashri Nitayanand Kanungo, T. T. Krishnamachari and Manubhai Shah were the Commerce Ministers; and

(b) the financial outlay including the foreign exchange involved in each case?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Information regarding number of industrial licences issued during the time when Sarvashri Nitayanand Kanungo, T. T. Krishnamachari and Manubhai Shah were holding the portfolio of industry is not readily available and its collection will involve considerable time and labour. Particulars of licences issued indicating also the dates of issue of each of the licences are contained in the following printed publications:—

- (i) "List of Industrial Undertakings Licensed by the Central Government under the Industries (Development and Regulation) Act, 1951 during the period upto the 31st December, 1957";
- (ii) "List of Industrial Undertakings Licensed by the Central Government under the Industries (Development and Regulation) Act, 1951, during the year 1958";
- (iii) The Weekly, "Indian Trade Journal", issued by the Director General of Commercial Intelligence and Statistics, Calcutta (in respect of the period

from the 1st January, 1958, onwards);

(iv) The Weekly, "Bulletin of Industrial Licences, Imports Licences and Export Licence", issued by the Chief Controller of Imports and Exports (in respect of the period from October, 1961, onwards); and

(v) The Monthly, "Journal of Industry & Trade", issued by the Director of Commercial Publicity, Ministry of Commerce (in respect of the period from October, 1961, onwards).

Copies of the afore-mentioned publications are available in the Library of the House.

(b) Statistics regarding financial outlay involved in the licensed cases have not been compiled and are not readily available.

Development of Small Scale Industries

534. Shri R. S. Vidyarthi: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the total Central assistance sanctioned to the State Governments for the development of small scale industries during 1966-67 State-wise;

(b) whether some State Governments have also asked for loans to establish industrial estates; and

(c) if so, the details of such loans sanctioned to various States?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-510/67].

बिहार में खनिजों पर शुल्क तथा रायल्टी की दरें

535. श्री विजयलक्ष्मि मिश्र :
श्री क० ना० तिवारी :

क्या इस्पात, खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार सरकार ने बिहार में निकाले जाने वाले खनिजों पर शुल्क और रायल्टी की दरें बढ़ाने के लिये केन्द्रीय सरकार के पास एक प्रस्ताव भेजा है; और

(ख) यदि हाँ, तो इस पर केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

इस्पात, खान तथा धातु मंत्री (श० जन्ना देहूरी) : (क) हाँ, महोदय ।

(ख) इस विषय के महत्व को तथा दूसरे राज्यों तथा खनिज उद्योग के प्रति निवेदनो को ध्यान में रखते हुए सरकार ने एक अध्ययन मंडल स्थापित किया है। यह मंडल खनिजों पर दिये जाने वाले स्वमित्व के प्रश्न का अध्ययन करेगा। अध्ययन मंडल की रिपोर्टें हाल ही में प्राप्त हुई हैं और उसे राज्य सरकारों में, उनके विचार जानने के लिये परिचालित किया गया है। राज्य सरकारों से टिप्पण प्राप्त होने पर सरकार निर्णय करेगी।

ECAFE Meeting at Tokyo

536. Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri R. K. Birla:
Shri Ram Kishan Gupta:
Shri Sidheshwar Prasad:
Shri Y. A. Prasad:
Shri N. K. Sanghi:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that a meeting of the Economic Commission for Asia and the Far East was held at Tokyo on the 15th April, 1967;